



2026:AHC:45674

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 513 of 2026

Smt. Godawari

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

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|---------------------------|---|--------------------|
| Counsel for Petitioner(s) | : | Kailash Nath Singh |
| Counsel for Respondent(s) | : | C.S.C.             |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ, order or direction in the nature of Mandamus commanding and directing the Respondent No. 2/Settlement Officer Consolidation, District Jaunpur to decide the Appeal No. 1357 + 1194 [Godawari Vs. Meera Devi] and [Abdul Kareem Vs. Meera Devi] under Section 11(1) of the U.P.C.H. Act after deciding the Substitution Application of deceased Sheetla @ Abdul Kareem Son of Lochan within stipulated period of time as prescribed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

**February 27, 2026**

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**(Dinesh Pathak,J.)**